

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3284  
ANSWERED ON:13.03.2003  
EXCLUSION OF TRIBES LIVING IN KASARAGOD  
T. GOVINDAN

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government have excluded some tribes living in Kasaragod in the border district of Kerala State from the list of STs whereas the same tribes living in the other border side of Karnataka State are enjoying the status of Scheduled Tribes due to passing of the Scheduled Castes and Scheduled Tribe Orders (Amendment) Bill 2002 by the Parliament;
- (b) if so, the details thereof;
- (c) whether any representation has been received to solve these discrepancies; and
- (d) if so, the steps taken in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DR. SANJAY PASWAN)

(a) & (b) The subject matter of specification of Scheduled Tribes pertains to the Ministry of Tribal Affairs which has since apprised that the Marathi community which had been notified as Scheduled Tribe in relation to Hosdurg and Kasaragod taluks of Cannanore district of Kerala has been deleted vide the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002 because the Government of Kerala, the Registrar General of India and the National Commission for Scheduled Castes and Scheduled Tribes had recommended its exclusion whereas there was no such recommendation from the Government of Karnataka for deletion of Marathi community which is notified as Scheduled Tribe in relation to South Kanara district of that State.

(c) Yes, Sir.

(d) The representation has been processed as per modalities approved for deciding such claims.